

44

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 177/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: M/s. Laxmikant Jamandas Tanna

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Sachin mhaske	Advocate	<u>S. mhaske</u>

ORDER

C.P. NO. 177/441/NCLT/MB/MAH/2017

1. The Applicant has filed an application for compounding of offence under section 165(1) of the Companies Act, 2013.
2. Heard and perused the record.
3. Prayer Considered. Compounding is permitted subject to making payment of Rs. 50,000/- by the applicant. After compliance, put up the case for Final Order.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)